

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**
REGIONAL BENCH - COURT NO. 3

Service Tax Appeal No. 11628 of 2016-DB

[Arising out of OIA No. VAD-EXCUS-003-APP-140-2016-17 dated 06/06/2016 passed by Commissioner of Central Excise, Customs and Service Tax-ANAND]

Uma Tyre Re Treads

501/2,gidc,ranoli,
VADODARA
GUJARAT

... Appellant

VERSUS

C.C.E. & C.-Anand

Office of the Commissioner, Central Excise, Customs & Service Tax,
Central Excise Building, Nr. Juna Dadar, Behind Old Bus Depot Anand
Gujarat
388001

... Respondent

APPEARANCE :

None for the appellant

Shri D. Kanjani, Authorised Representative for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. RAJU, MEMBER (TECHNICAL)**

FINAL ORDER No. A/10415 / 2020

DATE OF HEARING/ DECISION : 31/01/2020

RAMESH NAIR

The appellant filed a request letter to withdraw this appeal as they have opted to avail the "Sabka Vishwas" (Legacy Dispute Resolution) Scheme, 2019.

2. Accordingly, the appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court)

**(Ramesh Nair)
Member (Judicial)**

**(Raju)
Member (Technical)**

Diksha